

Chapter 5

THE MEMBERS OF PARLIAMENT (ALLOWANCES FOR JOURNEYS ABROAD) RULES, 1960

New Delhi, the 25th July, 1960

G.S.R. 830 -- The following rules which have been made by the Joint Committee constituted under sub-section (1) of section 9 of the Salary and Allowances of Members of Parliament Act, 1954 (30 of 1954), after consultation with the Central Government in exercise of the powers conferred on it by clause (ddd) of sub-section (3) of the said section and have been approved and confirmed by the Chairman of the Council of States and the Speaker of the House of the People, as required by sub-section (4) of that section are published for general information :--

THE MEMBERS OF PARLIAMENT (ALLOWANCES FOR JOURNEYS ABROAD) RULES, 1960.

1. Short title and commencement -- (1) These rules may be called the Members of Parliament (Allowances for Journeys Abroad) Rules, 1960.

(2) They shall be deemed to have come into force with effect from the 30th December, 1958, provided that any claim already settled before the publication of these rules in the official gazette shall not be re-opened by virtue of any provision contained in these rules.

2. Allowances in respect of journeys abroad -- Where a member performs a journey outside India in the discharge of his duties as such Member, he shall be entitled to the following travelling and other allowances in respect of such journey, namely :-

- I. (i) Travelling Allowance -- For that part of the journey which a Member undertakes in India, travelling allowance will be regulated in accordance with section 4 of the Salary and Allowances of Members of Parliament Act, 1954 and the rules made under section 9 thereof.

(ii) Passage -- For the journey undertaken outside India free return air-cum-rail-cum-sea passage by the shortest route will be provided by the First Class in air and rail journeys and First Class- C grade passage in journey by sea or by any lower class by which the Member actually travels from the last port of the emplanement or embarkation in India to the place visited in the foreign country and back. Rail travel will include sleeping berth during nights.

(iii) Luggage -- A member can carry with him not exceeding ¹[40] kilograms of luggage including the free allowance allowed by the Air Transport Companies.
- II. Daily Allowance -- (i) Daily Allowance as admissible to a grade I Officer of the Central Government will be paid on the basis of nights spent at the place of business in connection with his work in the foreign country in accordance with the rates prescribed by the Ministry of External Affairs, from time to time.

¹ Substituted by G.S.R. No.1889, published in the Gazette of India, Extraordinary, Part II, Section, 3, Sub-section (i) dated the 12th December, 1966.

(ii) Two-thirds of the daily allowance will also be paid during the period of journey by rail provided the cost of food is not included in the rail fare paid.

(iii) Members will not be entitled to any daily allowance admissible under any other rules, for the period of deputation outside India.

III. Other Expenses – A Member is entitled to :

- (i) free board and lodging expressed at enforced halts en route where the Air Companies do not provide the same subject to the maximum Daily Allowance admissible at the place of halt;
- (ii) actual expenses incurred on passport fees and vaccination and inoculation certificates subject to the production of receipts;
- (iii) incidental expenses such as tips, taxi-hire and cab fare incurred on duty on production of the necessary vouchers:

Provided that where the receipts or vouchers for actual or incidental expenses incurred are not available the expenditure shall be reimbursable on the basis of the certificate of the Member that it was actually incurred.

3. A Member who claims the actual or incidental expenses under rule 2 (III), shall support his claim by the certificates in the following form namely:-

(i) Certified that expenses incurred on passport fees, vaccination and inoculation certificates were in the interest of the work of the Delegation and that the rates of taxi-hire, etc. are in accordance with the prevailing rates and the expenditure on these items was reasonable.

(ii) Certified that the expenditure on account of tips included in the bills is not more than what has been actually incurred.

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